



TAMIL NADU GOVERNMENT GAZETTE

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Part III—Section 2

Statutory Notifications and Orders issued by
Heads of Departments.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, ETC.

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NOTIFICATIONS BY HEADS OF DEPARTMENTS, ETC.**JUDICIAL NOTIFICATION****Rules to Regulate the Public Interest Litigations filed under Article 226 of the Constitution of India***(Roc. No. 670-A/2010/F-1.)*

No. SRO C-2/2010.

By virtue of Article 225 of the Constitution of India and of all other powers hereunto enabling, the High Court makes the following Rules to regulate Public Interest Litigations (PIL) filed under Article 226 of the Constitution of India:

Every Public Interest Litigation must be filed in accordance with the following rules:—

1. Every PIL must indicate that the petitioner has no personal interest in the case. If he has any personal interest, he must disclose the same. In the event of the High Court finding the claim as frivolous or vexatious, the PIL shall be dismissed with exemplary cost.
2. If the PIL is filed on behalf of a class of persons, the details of the persons for whose benefit the PIL is filed, must be indicated. If it is a society or association of persons, the writ petitioner must enclose a resolution from such society or association of persons, authorising the petitioner to file the writ petition and if the body is duly registered with competent authority, a copy of the bye-laws of the said body authorising the petitioner to file the writ petition, shall be enclosed.
3. If the petitioner has filed any PIL earlier, the details of the petition, and the final order, if any, passed in that petition, the relief granted and costs, if any, awarded, shall be indicated. No Public Interest Litigation Petition will be entertained in respect of civil disputes between individuals or in service matters. The petitioner shall give an undertaking that he will pay the costs, if any, if it is found to be intended for personal gain or oblique motive.
4. The petitioner must disclose whether he has filed the petition out of his own funds or from other sources. If it is the latter, the particulars should be given.
5. The petitioner must state in the affidavit that to his knowledge, no PIL arising on the same issue, has been filed anywhere.
6. The affidavit filed by the petitioner must contain the averments that he has filed the writ petition based on his information and his personal knowledge. If he has filed the writ petition based on an information received from any other source, he must clearly indicate the source. If it is a newspaper report, the affidavit shall clearly state as to whether the deponent has verified the facts by personally visiting the place or talking to any responsible person or Reporter or Editor of the newspaper concerned.
7. If the petitioner has given any representation to any authority, a copy of the same shall be filed in the typed set of papers along with reply, if any, received from the authority. He shall file the proof of service of representation before the Court.

The above rules will not be applicable to the Public Interest Litigations taken on file by the High Court *suo motu*.

High Court, Madras,
26th July 2010.

S. VIMALA,
Registrar-General.



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Part III—Section 2

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NOTIFICATIONS BY HEADS OF DEPARTMENTS, ETC.**JUDICIAL NOTIFICATIONS****Amendment to the Rules to regulate the Public Interest Litigations Framed by the High Court***(R.O.C. No. 4452-A/2014/F1)*

No. SRO C-7/2015.

By virtue of Article 225 of the Constitution of India and of all other powers hereunto enabling, the High Court makes the following amendment to Rule 4 of the Rules to regulate the Public Interest Litigations filed under Article 226 of the Constitution of India as published in *Tamil Nadu Government Gazette*, Part III—Section 2, Issue No. 31, dated 11-08-2010.

AMENDMENT:— For Rule 4, the following Rule shall be substituted namely-

"4. The petitioner must disclose his avocation, annual income and other particulars as to whether he is an Income Tax Assessee or not? If he is an Assessee, he must furnish the PAN number. The petitioner must also disclose whether he has filed the petition out of his own funds or from other sources. If it is the latter, the particulars should be given.

High Court, Madras,
6th January 2015.

P. KALAIYARASAN,
Registrar General.